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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 25th May 1944

No. 1554-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 6th May 1944

No. 5-D.C.(61)/44—In pursuance of sub-rule (4) of rule 130 of the Defence of India Rules, the Central Government is pleased to specify rule 81-D of the said Rules and all orders made thereunder for purposes of the said sub-rule (4).

C. MACI. G. OGILVIE

Secretary to the Government of India

(b) during any quarter deliver to any dealer, whether in pursuance of a pre-existing contract or otherwise, cloth or yarn in excess of his quota determined under sub-clause (2).

(2) For purposes of sub-clause (1) (b), a dealer's quota of cloth shall bear to the value of the total deliveries of cloth made to all dealers during the quarter by the manufacturer concerned the same proportion as the value of the total deliveries of cloth made to that dealer during the years 1940, 1941 and 1942 bore to the value of the total deliveries of cloth made to all dealers during the same years by the same manufacturer; and a dealer's quota of yarn shall be similarly determined.

(3) Every manufacturer shall maintain a register of contracts and deliveries and shall submit returns in such form and at such time as the Textile Commissioner may prescribe."

H. M. PATEL

Joint Secretary to Govt. of India

The 31st May 1944

No. 9830-S.T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 5th February 1944

No. T.C. (3) 3/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. 34-Tex. A. (15) 3/43, dated the 30th December 1943, published at page 34 of the *Gazette of India*, dated the 8th January 1944 namely:—

In the said Notification,—

(1) In item (iii) before the words 'Officers of the Revenue Department not below the rank of Circle Inspector' the words 'The Assistant Director of Civil Supplies (Licences), Inspectors (Textiles) working under the Assistant Director of Civil Supplies (Licences),' shall be inserted.

(2) In item (iv) before the words 'Officers of the Police Department not below the rank of Sub-Inspector' the words 'Inspectors of Civil Supplies, Divisional Inspectors of Civil Supplies and, shall be inserted.

(3) Items (vii) and (x) shall be omitted and items (viii), (ix), (xi) and (xii) shall be re-numbered as items (vii), (viii), (ix) and (x) respectively.

Bombay, 18th April 1944

No. T.C. (3) 7/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 31st May 1944

No. 9829-S.T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 22nd April 1944

No. Tex. (1) 19/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In clause 19 of the said Order, after sub-clause (d), the following sub-clause shall be inserted, namely:—

"(e) direct any manufacturer or dealer not to sell or deliver any cloth or yarn except to such person as he may specify, and such manufacturer or dealer shall comply with such direction."

New Delhi, 28th April 1944

No. Tex. (1) 22/44—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order, after clause 18, the following clause shall be inserted:—

"18-A (1) No manufacturer shall, save in accordance with a general or special permission of the Textile Commissioner or in compliance with a direction given under sub-clause (d) or (e) of clause 19,—

(a) sell, or agree to sell, any cloth or yarn to any person who did not as a dealer buy any cloth or yarn from him at any time during the years 1940, 1941 and 1942;

Notification No. 34-Tex.A(15)3/43, dated the 30th December 1943, published at page 34 of the *Gazette of India*, dated the 8th January 1944, namely :—

In the said Notification in item (xi), for the words "Sub-Inspectors of Excise and Sub-Registrars," the words "Sub-Inspectors of Excise, Sub-Registrars, Supervisors of Supplies, Inspectors of Supplies and Inspectors of Textiles," shall be substituted.

M. K. VELLODI
Textile Commissioner

The 31st May 1944

No. 9831-S. T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 6th May 1944

No. F.22(26)-CS(C)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3/29/43, dated the 22nd March 1944, the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of Messrs. Golden Tobacco Company's brands of Cigarettes specified below : Provided that where cigarettes are subject to any local or provincial taxation the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

Brand	Retail selling price		
	Rs.	A.	P.
Diamond Indian Gold Flake	0	1	6 per packet of 10
Ditto Cork tipped	0	2	0 ditto 10
Blue Bird	0	1	6 ditto 10
Sovereign Special	0	2	0 ditto 10
Ela..	0	3	0 ditto 10
Rabbit	0	2	0 ditto 20
Naz	0	2	6 ditto 10
Federal	0	2	6 ditto 10
G. 10	0	2	6 ditto 10
Taj	0	3	3 ditto 10
Panama	0	9	0 ditto 20

R. A. MAHAMADI
Dy. Secy. to the Govt. of India

effect from the 19th October 1943. Mr. J. R. Walton to be Deputy Steel Import Controller, with effect from the 21st August 1943, and Messrs. H. Siddiqui, F. M. Afzal and H. S. Vazifdar as Assistant Steel Import Controllers with effect from the 21st August 1943, the 11th January 1944, and the 24th January 1944 respectively.

New Delhi, 22nd April 1944

No. 9-ITC/44—In exercise of the powers conferred by sub-rule (3) of Rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Department of Commerce, Notification No. 23-I.T.C./43, dated the 1st July 1943, namely :—

(1) In Part II of the said Schedule (a) the following heading and entries shall be inserted after Serial No. 7, namely—

Packing and jointing material

- 7-A—Asbestos Packing .. 58(1)
- 7-B—Packing Engines and Boiler all sorts not otherwise specified. 58(2)
- 7-C—Steam, Pneumatic and Hydraulic Packings for all machinery 72(3)
- 8—Ready-made boiler packing .. 72(3)

(b) The entries relating to the existing Serial No. 8, shall be deleted.

(2) In Part IV of the said Schedule against Serial No. 235, the following shall be substituted for the existing entry in Column 2, namely—

"Asbestos manufactures, not otherwise specified, excluding asbestos packing."

New Delhi, 29th April 1944

No. 11-ITC/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the schedule annexed to the Notification of the Government of India in the Department of Commerce No. 23-ITC/43, dated the 1st July 1943 :—

(1) In Part II of the said schedule, the following entries shall be inserted after the entries relating to Serial No. 38, namely :—

- 38-A. Electric Lighting bulbs, excluding electric bulbs for torches. } 60 (2)

(2) In Part IV of the said schedule, the entries relating to Serial No. 251 shall be deleted.

K. K. CHETTUR

Deputy Secy. to Govt. of India

New Delhi, 15th April 1944

No. 8-I. T. C./44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule to the Notification of the Government of India in the Department of Commerce No. 23-I. T. C./43, dated the 1st July 1943, namely :—

In part II of the said Schedule, the following words occurring in column 2 against the entries relating to Serial No. 37 shall be deleted namely :—

"Pirns ; Wool carding machines ; Wool Spinning machines ; Hosiery Machinery ; Coir Mat Shearing Machines ; Coir fibre willowing machines ; Wooden winders ; Silk looms ; Silk Throwing and Reeling Machines ; Cotton Yarn Reeling Machines ; Silk Twisting Machines ; Cotton carding and spinning machines ; Comber boards and comber board frames ; Roller Skins."

N. R. PILLAI

Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 30th May 1944

No. 2266-Com.—The following notifications issued by the Government of India in the Department of Commerce are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 29th April 1944

No. 12-ITC/44—For the purposes of clause (viii) of the Notification of the Government of India in the Department of Commerce, No. 23-ITC/43, dated the 1st July 1943 and in supersession of that Department Notification No. 33-ITC/43, dated the 21st August 1943, the Central Government is pleased to appoint Major General E. Wood, C.I.E., M.C., Director General, Munitions Production, in the Department of Supply to be Steel Import Controller with